

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 747**  
TO BE ANSWERED ON 29.07.2024

**ADDRESSING DELAYED PAYMENTS AND SUPPORT FOR MSMEs**

747. SHRI SUJEET KUMAR:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the number of delayed payment cases pending before the MSME Samadhaan- Delayed Payment Monitoring System, the number of cases transferred to the council, the number and percentage of disposed cases and the resolutions achieved for them;
- (b) whether Government has considered setting up a fund to facilitate temporary working capital for the cash-starved MSME sector, or any other measures considered or undertaken to resolve the crisis thereof; and
- (c) whether the Council for the MSME Samadhaan is independent of other additional responsibilities and whether the facilitation councils have an online hearing system to process the cases?

**ANSWER**

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES  
(SHRI JITAN RAM MANJHI)

(a): Micro and Small Enterprises (MSEs) can file applications before Micro and Small Enterprise Facilitation Councils (MSEFCs) for delayed payments. After the application is admitted by the MSEFC, it becomes a case.

Since the launch of the Samadhaan portal on 30.10.2017 till 24.07.2024, 78,145 applications were converted into cases, and transferred to the Councils. Of these, 38,308 i.e. 49.02 % of the cases have been disposed of by MSEFCs. 39,837 cases are pending as on 24.07.2024.

(b): For facilitating capital for MSMEs, under Credit Guarantee Scheme for Micro and Small Enterprises, guarantee is provided to banks/financial institutions for loans sanctioned by them to Micro and Small Enterprises, without collateral security and third party guarantee up to Rs. 5 crore. A suitable corpus has been infused in Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE). Further, under Prime Minister's Employment Generation Programme, credit linked subsidy for setting up new Micro Enterprise, in non-farm sector is provided, ranging from 15% to 35% of project cost.

(c): As per the MSMED Act, 2006, MSEFC and its composition fall under the domain of State Government. The Director of Industries or any other Director in the State Government having administrative control of MSMEs, in addition to the administrative responsibilities may be assigned the role of the Chairperson of the MSEFC. Some MSEFCs have the facility for online hearing.

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